## NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Insolvency)No. 41 of 2021 (Under section 61 of the Insolvency and Bankruptcy Code 2016)

((Arising out of Order dated 7.1.2021 in I.A.No.173 of 2019 filed in CP(IB)No.302/7/HDB/2018 by the Hon'ble National Company Law Tribunal, Hyderabad Bench)

## In the matter of:

M/S AMARAVATHI TEXTILES PRIVATE LIMITED THROUGH AUTHORIZED REPRESENTATIVE MS. KANDIMALLA GEETHA 33-263 KANDIMALLA ROADPANDARI PURAM CHILAKA LURIPET ANDHRA PRADESH 522 616

... APPELLANT

V

- 1. M/S VBC INDUSTRIES LIMITED THROUGH RESOLUTION PROFESSIONAL 6-2913/914, III FLOOR PROGRESSIVE TOWERS KHAIRATABAD HYDERADAD TELANGANA 500 004
- 2. M/S KAMINI METALLIKS PRIVATE LIMITIED SY NO. 372, CHANDAPUR VILLAGE HATNOORA MANDAL MEDAK, TELANGANA 502 296
- 3. COMMITTEE OF CREDITORS REPRESENTED THROUGH M/S IFCI LIMITED IFCI TOWERS, 61 NEHRU PLACE NEW DELHI – 110 019

ALSO AT 8<sup>TH</sup> FLOOR TARAMANDAL COMPLEX SAIFABAD, HYDERABAD

... RESPONDENTS

Present:

For Appellant : Mr. Akshat Singh Advocate

For Respondent No.1: Mr.T.S.N.Raja, PCMA

For Respondent No.2: Mr. S. Ravi, Sr. Advocate

Mr. V. Aneesh

For Respondent No.3: Mr.Som Raj Choudhury,

Co.Apl.(AT)(CH)(Ins) No.41 of 2021(TR), Page | 1 Ms.Shrutee Aradhana,

Ms.Shewata Shalini, Advocates

Ms.Trina Tejaswini Advocate

For Intervener : Mr. Sumesh Dhawan, Advocate

## **ORDER**

## (VIRTUAL MODE)

Mr. Sumesh Dhawan, Learned Counsel for 'Intervener' seeks permission from this 'Tribunal' to file an 'Interlocutory Application' seeking to implead "Prudent ARC Limited' (not a party of Respondent), happens to be "Financial Creditor', having 23.17% voting shares in 'Committee of Creditors' and accordingly is permitted to file the said 'Interlocutory Application' (Intervener Application) by 29.04.2021 (not only through efiling, but also hard copies to the 'Office of the Registry') and the copy of the said 'Interlocutory Application' shall be served to the respective Learned Counsels of the other side well before 29.04.2021. It is open to the Learned for file Counsels appearing the respective parties to Reply/Response/Counter to the said Interlocutory Application three days before the next date of "Hearing'.

The 'Office of the Registry' is directed to List the matter on 29.04.2021.

[Justice Venugopal M] Member (Judicial)

> [Kanthi Narahari] Member (Technical)

19.04.2021

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